

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI
....

ORDER SHEET

Original Application No : _____

Misc. Petition No. _____

Contempt Petition No. 51/2002 (OA 186/97)

Review Application No. _____

Applicant (s) Sri Ulla Gouda & others

-Vs-

Respondent (s) K.K. Singh, Comm. Officer

Advocate for the Applicant (s) Mr. Asil Ahmed

Advocate for the Respondent(s) B.C. Pathak for Repl. K.K. Singh

Notes of the Registry	Date	Order of the Tribunal
<p>This contempt petition has been filed with a prayer for punishment of the contemner/respondent for non-compliance of judgment & order dated 26.09.97 passed in OA. NO. 186/97.</p> <p>Laid before Hon'ble Court for orders.</p> <p><u>Section Officer</u> 9/10/02</p> <p>Notice prepared and sent to all for reply the respondents No 1 by 8th vide 2824 dtd 10/10/02</p> <p>9/10/02</p>	<p>9.10.02</p> <p>mb 21.11.02</p>	<p>Heard Mr. A.Ahmed, learned counsel for the applicant.</p> <p>Issue notice to show cause as to why the contempt proceedings shall not be initiated.</p> <p>List on 21.11.2002 for orders.</p> <p><u>Member</u> Vice-Chairman</p> <p>Mr. B.C.Pathak, learned Addl. C.G.S.C. has entered appearance on behalf of the respondents and prays for accommodation for filing reply. Prayer is allowed.</p> <p>List on 19.12.2002 for reply</p> <p><u>Member</u> Vice-Chairman</p>

✓
No. reply has been
biled.

34
20.11.02.

No. reply has been
biled.

34
18.12.02

No. reply has been
biled.

34
24.1.03.

No. reply has been
biled.

34
18.2.03.

26/2/03

Order dated 25.2.03
passed in MP NOS. 16/03
& 17/03 the copy of
the application ^{issued} ~~forwarded~~
to the respondents NO.
1A, 1B & 1C accordingly mb
vide despatch NO. 330 to
333 dated 26/2/03.

34
26/2/03

No. objection has
been biled.

34
18.3.03.
No. reply has been
biled. 34 22.3.03.

19.12.02

List on 27.1.2003 for orders
as prayed by Mr. B.C. Pathak, learned
Addl. C.G.S.C. for the respondents.

1 C. Chhara
Member

[Signature]
Vice-Chairman

mb

27.1.03

Present : The Hon'ble Mr. Justice
D.N. Chowdhury,
Vice-Chairman.

The Hon'ble Mr. S.K. Hajra
Administrative Member.

Put up again on 19.12.2003
to enable Mr. B.C. Pathak, learned Addl.
C.G.S.C. for the respondents to obtain
necessary instructions on the matter
so that the can be finally resolved.

54
Member

[Signature]
Vice-Chairman

mb

19.2.2003

Present : The Hon'ble Mr. Justice D.N.
Chowdhury, Vice-Chairman.

The Hon'ble Mr. S. Biswas,
Administrative Member.

Put up the matter again on
20.3.2003 to enable the respondents to
file objection if any.

S. D.
Member

[Signature]
Vice-Chairman

20.3.2003

Mr. B.C. Pathak, learned Addl. C.G.
S.C. has stated that steps are being
taken by the respondents for implemen-
ting the judgment. Let the respondents
file its reply to enable to consider
his case.

Put up on 23.4.2003 for reply.

[Signature]
Vice-Chairman

bb

C.P.51/2002

23.4.2003

Heard Mr.A.Ahmed, learned counsel for the applicant. Put up the matter on 28.4.2003 in presence of the learned counsel for the respondents Mr.B.C.Pathak, Addl. C.G.S.C.

No reply has been filed

25.4.03

Vice-Chairman

bb

28.4.2003

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents stated that the department is taking steps to implement the judgment and order of the Tribunal with right earnest. List the matter again on 20.5.2003 to enable the respondents to file reply, if any.

Vice-Chairman

mb

20.5.2003

Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.
The Hon'ble Mr. S.K. Hajra, Administrative Member,

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondent No.1.

Mr. B.C. Pathak, learned Addl. C.G.S.C. is allowed to take necessary steps to rectify the reply submitted by the respondents on or before 23.5.2003.

No reply so far filed by the other respondents. Let the respondent No.4 be appeared and explain the matter in person on 27.5.2003.

List again on 27.5.2003 for further orders and personal appearance of respondent No.4.

A copy of the order be furnished to Mr. B.C. Pathak, learned Addl.C.G.S.C.

(11)

20.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak learned Addl. C.G.S.C. for the respondent No.1.

Mr. B.C. Pathak, learned Addl. C.G. S.C. is allowed to take necessary steps to rectify the reply on or before 23.5.2003. No reply so far filed by the other respondents. Let the respondent No.4 be appeared in person on 27.5.2003 to explain the matter.

List again on 27.5.2003 for further orders and personal appearance of respondent No.4.

A copy of the order be furnished to Mr. B.C. Pathak, learned Addl. C.G.S. C.


Member


Vice-Chairman


26.5.03
mb
27.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Perused the reply filed by the respondent No.1 and also seen the instructions sent to Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents by the Office of the Controller of Defence Accounts. It seems that the order has been duly complied with. Accordingly, the contempt proceeding stands dropped. The direction for personal appearance of the respondent No.4 is dispensed.

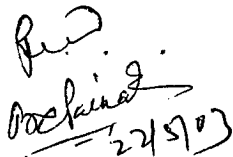
The C.P. thus finally dropped.


Member


Vice-Chairman

mb

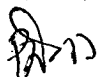
Order dtd. 20/5/03 Communicated to Mr. B.C. Pathak, & Respondent No. 4 by Speed Post & to hand. 22/5


22/5/03

No reply has been filed.

23
26.5.03

26.5.03
Applicant's reply filed by the Respondent No. 1 kept in C-850/02.



6.6.2002

Copy of the order has been sent to the office for issuing the same to the 2/Advocates for the parties.

HS